

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1971
ANSWERED ON:02.12.2011
POWER PLANTS
Mcleod Smt. Ingrid

Will the Minister of POWER be pleased to state:

- (a) the number of power plants Along with the capacity in MW cleared by the Government in the country including Chhattisgarh during the last three years;
- (b) the maximum limit for setting up of power plants in the country including Chhattisgarh;
- (c) the number of power plants in Chhattisgarh which have reached saturation point; and
- (d) the steps taken by the Government in limiting the number of power plants in each district in a State?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a): Concurrence letters have been issued by the Central Electricity Authority (CEA) for Detailed Project Reports (DPR) of 18 hydro-electric projects with aggregate installed capacity of 9920 MW during the last three years (2008- 09, 2009-10 & 2010-11) and the current year till date in the country. No DPR of Chhattisgarh State has been concurred in by the CEA during the above period. With the enactment of Electricity Act 2003, techno-economic clearance of CEA is not required for setting up of Thermal Power Plants. As such no thermal power plant has been cleared by CEA during the last 3 years and the current year till date.

(b)to(d): Setting up of Thermal Power Plants depends upon the availability of various necessary inputs such as land, water, fuel and other infrastructural facilities. No maximum limit has been specified for setting up of thermal power plants at a particular location/state in the country including Chhattisgarh.